



BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE, KOLKATA BENCH  
O.A. No. 35 of 2022 (EZ)

**IN THE MATTER OF:**

NATABARA SAHU

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT No. 1, THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

I, Shri M. Rajeshwar Prasad S/O Shri M. Bhaskar Rao, aged around 54 years, working as Scientist 'C' in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Integrated Regional Office, Bhubaneswar, I do hereby solemnly affirm and declare as under:

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change respondent no.1 to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:
2. The Present Application filed against the illegal operating production unit owned/Managed by Sangam Women self-help Group (WSHG) of Jagdalpur under the Block of Ganjam Distt of Odisha by violating Environment (Protection) Act, 1986 and Air (Prevention & Control of Pollution) Act, 1981.
3. That the answering respondent no.1 is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs). The SPCBs/PCCs are required to enforce these standards and monitor the compliance by industries.

*MV 21/06/2022*  
B.K. NAYAK  
NOTARY  
CUTTACK TOWN

*M. Rajeshwar Prasad*

Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution, including pollution from industries as in the instant matter.

4. It is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may deemed fit and proper in the facts and circumstances of this case.

*M. Rajeshwar Kishor*

DEPONENT

M.R. Prasad  
SCIENTIST 'C'  
Govt. of India  
Ministry of Environment, Forest & Climate Change  
Integrated Regional Office  
Bhubaneswar

**VERIFICATION:**

Verified at ~~Cuttack~~ on the ~~20~~ day of June 2022 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.

*M. Rajeshwar Kishor*

DEPONENT

The deponent being identified by Self Adv./Clerk swears on oath & solemnly affirms before me on dt: 21.06.2022 that the facts stated above are true to his/her knowledge.

*M. Kishor . 21/06/2022*  
Notary for Cuttack Town  
Govt. of Odisha

M.R. Prasad  
SCIENTIST 'C'  
Govt. of India  
Ministry of Environment, Forest & Climate Change  
Integrated Regional Office  
Bhubaneswar